

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2019

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.

Petitioners : 1. GMR Energy Trading Limited
2. GMR Warora Energy Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited

Date of Hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, GMR
Ms. Soumya Singh, Advocate, GMR

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter-alia* for adjudication of disputes arising out of PPA dated 27.11.2013 executed between the Petitioners and the Respondent and to direct payment of the revised claims of the GMR Energy Trading Limited (Petitioner No.1) for the period from November, 2015 to March, 2016 alongwith interest calculated in terms of Article 8.3.5 of the PPA. Learned counsel requested the Commission to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioners to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply by 20.6.2019 with an advance copy to the Petitioners who may file their rejoinder, if any, by 4.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**